ointed for selection of Tableaux for the Republic Day Parade 1995. None of the proposals was considered by the Committee to be of a standard as to merit inclusion in the Parade as they were lacking in visual and aesthetic appeal.

#### Visit of the US Defence Secretary

## 596. SHRI SUSHILKUMAR SAM-BHAJIRAO SHINDE;

#### SHR2MATI VEENA VERMA:

Will the PRIME MINISTER be pleased to state:

- (a) whether the US Defence Secretary, Mr. William Perry, visited New Delhi in January, 1995, with a view to fine tuning the Indo-US defence relations; and
- (b) if so, the details of discussions held with him and his team and what was the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN): (a) Dr. William Perry did visit India during January 1995..

(b) During the visit of the Us Defence Secretary, Dr. William Perry to New Delhi, in January, 1995, discussions were held on matter of mutual interest. This is in line with Government's stand that steps towards improvement of our bilateral defence relations with the US, as with other friendly countries, will be taken in manner consistent with our national interest. An 'Agreed Minute' on Defence relations between India and the. United States was also signed during the visit.

#### Seminar on Army-Media relationship

#### 597. SHRIMATI KAMLA SINHA: DR. BAPU KALDATE:

Will the PRIME MINISTER be pleased to state:

(a) whether a seminar on Army-Media relationship was held in Shillong sometime in December, 1994;

- (b) if so, what was the basic objective of the seminar.
- (c) what are the suggestions made at the seminar for better relationship between Army and the Media; and
- (d) what steps have been taken to. implement these suggestions?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MAL-LIKARJUN): (a) and (b) Yes, Sir. A Seminar was held in November^ 1994, at Umroi Cantt in Meghalaya to enhance media awareness amongst the Army Officers and to identify areas requiring improvements in the existing systems.

- (c) It was recognised at the seminar that media can play an important role in countering the propaganda unleashed by our adversaries. More openness within the framework of the existing rules and regulations and requirements national security was recommended. A suggestion for organising short capsules for defence correspondents was also made.
- yd) Army Headquarters have been geared up for providing timely inputs to the Director of Public Relations in the Ministry of Defence so as to dispel misgivings that may arise due to non-factual media reports. Correspondents are also taken to different locations to cover defence, related news.

## Representation by officers dismissed under Samba spy case

598. SHRIMATI KAMLA SINHA: DR. BAPU KALDATE:

Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that several army officers falsely implicated in the 1970 Samba spy scandal have, in the wake of recent Supreme Court orders making the arbitrary dismissals from the army subject to judicial review, represented to Government for a judicial review; and

369- -Written Answers to [20 MAR. 1S95] Starred & Unstarred

(b) if so, what are the details thereof and what action has been taken by Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MAL-LIKARJUN): («) No Army Officer was falsely involved in the Samba Spy Case. No representation from any of the officers whose services were terminated due to involvement in that case has been received by the Government, after the Supreme Court Order dated 17-11-1994.

(b) Question does not arise.

#### Re-entry at Bofon in India

599. SHRIMATI KAMLA SINHA. DR. BAPU KALDATE: Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that the backlisted Bofors is making a bid to reenter the Indian market through a Polish arms manufacturing company and is to sell tanks to India.
- (b) if so, whether Government entered into any agreement with Polish company for the supply of tauks;
- (c) if so, what are the details thereof; and
- (d) what is the reaction, of Government with regard to Bofors' seeking re-entry through backdoor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN): (a) to (d) There is no proposal to purchase tanks from any Polish company. There is an 'embargo on any business deals with M/s. Bofors till they yield the names and full details of the recipients of the commission in the Supply Contract for FH 77 B Gun System and ammunition and return the amount. There is no change in the Government's policy in this regard.

Questions Set for the " 370 16th March, 1985

### Convention of AGNI technological demonstrator into missile system

- 600. SHRI INDER KUMAR GUJA-RAL: Will the PRIME MINISTER bo pleased to state:
- (a) whether Government intend to convert the technological demonstrator into a missile system in Agni experiments; and
  - lb) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN): fa) and (b) Government are examining the situation consequent to the successful nights of the technology demonstrator AGNI.

# Dissatisfaction over termination of armed force |)orsorme!

GOI. DR. NAUNIHAL SINGH: Will the PRIME MINISTER he pleased to state:

- (a) whether it is a fact that for the past few years there has been a growing dissatisfaction with the way the armed forces deal with issues relating to termination of services of its personnel:
- (b) whether it is also a fact that, article 310 of "the Constitution relating\*" to both the Civil and Defence services, has of late been used by the military authorities to dismiss a person in service without the need to go through the process of court martial, as provided under section 19 of the Act; and
- (c) if so, what are the views of Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN): (a) No, Sir.

(b) and (C)'The' Services of the Armed Forces personnel are rarely terminated by invoking the provisions of Section 18 Of the Army Act or the corresponding provisions in the Navy Act or. the Air Force Act read with Article 310 of the Constitution of India. These provisions are invoked in exceptional